

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3132
ANSWERED ON:24.04.2012
INCLUSION UNDER NAXAL AFFECTED DISTRICTS
Singh Dr. Raghuvansh Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the State Government of Bihar has requested to include seven districts in the list of naxal affected districts during the year 2010-11;
- (b) if so, the details thereof including incidents of naxalite violence in these seven districts during the last three years;
- (c) whether the Union Government has accepted the same; and
- (d) if so, the action taken by the Government to contain the naxalite violence and to provide relief to the families affected therefrom?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): 'Police' and 'Public Order' are State subjects and action with respect to maintenance of law and order primarily lies in the domain of the State Governments concerned, who deal with the various issues related to Left Wing Extremist (LWE) activities in the States. The Central Government closely monitors the situation and supplements the efforts of the State Governments over a wide range of schemes on both, security and development fronts.

The Central Government had received a proposal from the State Government of Bihar to include 07 more districts, namely, Vaishali, Begusarai, Lakhisarai, Sheohar, Banka, Muzaffarpur and Khagaria under the Security Related Expenditure (SRE) Scheme for reimbursing the expenditure incurred on Anti-naxal operations.

On the basis of violence profile, the Central Government has approved inclusion of these 07 districts under the SRE Scheme w.e.f. 01.04.2012, in addition to 15 districts of Bihar already covered under the SRE Scheme.

Under the SRE Scheme, ex-gratia payment of Rs.1 lakh to the family of civilian killed and Rs.3 lakh to the family of security personnel killed due to LWE attacks is reimbursed by the Central Government. Under the Central Scheme for Assistance to Civilian Victims/ family of victims of Terrorist, Communal and Naxal violence, an amount of Rs.3 lakh is given to the family of deceased or for permanent incapacitation. Besides this, the State Governments have their own policy for providing relief to the families of civilians and security personnel killed in LWE violence.